u

পঙাভুক্ত নাত্ৰৰ ক-১২

অসম



ৰাজপত

# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কন্ত'ত্ব দ্বাৰা প্ৰকাশিত

### PUBLISHED BY AUTHORITY

মং 138 দিশপুৰ, বুধবাৰ, 21 আগতট 1991, 30 শাওন, 1913 (শক)
No. 138 Dispur, Wednesday, 21st August, 1991, 36th Sravana,
1913 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT LEGISLATIVE BRANCH

#### NOTIFICATION

The 20th August 1991

No. LGL.132/90/13.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

#### ASSAM ACT NO. IV OF 1991

(Received the assent of the Governor on 20th August, 1991).

THE ASSAM MUNICIPAL (AMENDMENT)
ACT, 1991.

An Act

further to amend the Assam Municipal Act, 1956.

Preamble Whereas it is expedient further to amend Assam Act the Assam Municipal Act, 1956, in the manner XV of 1957. hereinafter appearing;

It is hereby enacted in the Forty-second Year of the Republic of India as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1991.
  - (2) It shall have the like extent as the principal Act
- (3) It shall come into force at once.

Amendment of Section 2. In the Assam Municipal Act, 1956, in 14 of Assam Section 14, for the words "twenty-one years" Act XV of the words "eighteen years" shall be substituted.

K. LASKAR, Secretary to the Govt. of Assam, Legislative Department.

AHATI—Printed and published by the Dy. Director (P). Directorate of Pig and Sty., Assan. (inwahari—21 Ex-Garatta No 275-880-500-21-8-1991.